

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3048
ANSWERED ON:19.08.2011
EMPOWERMENT OF NCPCR
Singh Shri Ganesh

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the Government proposed to grant judicial powers to the National Commission for Protection of Child Rights (NCPCR); and

(b) if so, the details thereof?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT(SHRIMATI KRISHNA TIRATH)

(a) & (b) :

(i) No, Sir; there is no such proposal. Under Section 14 of the Commission for Protection of Child Rights Act, the National Commission for Protection of Child Rights (NCPCR) has been conferred with all the powers of Civil Court to try a suit under the Code of Civil Procedure, 1908 (5 of 1908) and, in particular, with respect to the following matters, namely:-

(a) summoning and enforcing the attendance of any person and examining him on oath;

(b) discovery and production of any document;

(c) receiving evidence on affidavits;

(d) requisitioning any public record or copy thereof from any Court or office; and

(e) Issuing commissions for the examination of witnesses or documents.

(ii) These powers are conferred on NCPCR for the discharge of its functions of inquiring into complaints and taking suo-motu notice of matters specified under Section 13 (1) (j) of the Commissions for Protection of Child Rights (CPCR) Act, 2005.